NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.153/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI ASHOK KUMAR MISHRA

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017

NAME OF THE PARTIES: Dnyaneshwar Shankar Malvankar & Ors.

V/s.

M/s. Akshay Developers (Sion) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242, 59 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) MR. YUVRAJ K. SINGH ADV. FOR RESPONDENT NO. 2 Mingh.

1/b. DESAM & DiWANJI

21 A JAY KUMAL Practedry Company

Secretary

For Noteticness

ORDER TCP No. 153/2ዛ. ኋዛሪያ CLB/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. The Learned Representative from the side of the Respondent No. 2 is seeking time on the ground of non-availability of one of Senior Advocate.
- 3. On the other hand from the side of the Petitioner it is mentioned that a part Reply has been filed. Hence a direction to be issued to file a complete Reply.
- 4. However, at this stage the Bench is not inclined to intervene because to file the Reply is a prerogative of the Respondent.
- 5. Now the matter is listed for hearing on **07.08.2017**.
- 6. During this period, the directions/injunctions granted vide Order dated 01.05.2017 shall remain in force.

Sd/-

Ashok Kumar Mishra Member (Technical) 10.07.2017. Sd/-

M.K. Shrawat Member (Judicial)